

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI****OA NO. 127/2024**

IN THE MATTER OF:

Naathu Ram

...Applicant

*Versus*

Ministry of Road Transport and Highways &amp; Ors.

...Respondents

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Through

**(Gaurav Khanna) (Gautam Barnwal)**

Advocates for Respondent No. 9

A-1/246, Safdarjung Enclave, New Delhi-110029

(M) +91 9899988757

Email: gaurav@gauravkhanna.in

Filed on: 23.05.2025

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 127/2024**

IN THE MATTER OF:

Naathu Ram

...Applicant

*Versus*

Ministry of Road Transport and Highways & Ors.

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 9 / ABCI  
INFRASTRUCTURE PVT. LTD.**

Respondent No. 9 above-named

Most Respectfully Showeth As Under:

1. That the captioned OA has been filed by the Applicant seeking various reliefs alleging environmental violations by contractors in relation to *Paonta Sahib-Guma* section of *National Highway 707* road infrastructure project [“road project”].
2. At the outset, contents of the captioned original application are denied in entirety save and except the facts which are admitted hereinbelow.
3. That the above road project was divided into 5 packages and each package was awarded to different contractors. Respondent No. 9 has been assigned with Package 1 i.e. Paonta to Hewna, 0 to 25 km in District Sirmour. Agreement dated 15.03.2021 was signed between the answering respondent and MoRTH. Thereafter, RoW was provided to the answering respondent and work was started on 08.04.2021. It is submitted that answering respondent has carried out the work in accordance with terms of

the agreement and adhering to all norms. Currently, the work of Package 1 is complete. It is submitted that answering respondent is a reputed infrastructure company and it has carried out many projects of national importance by following the required environmental norms. It is submitted that the project area is in environmentally sensitive zone and sometimes, landslides occur naturally in the project area. During the project work, heavy rainfall was seen in the project area. To a great extent loss of environment has happened due to heavy rainfall during the execution of work for which answering respondent cannot be held liable.

4. That vide order dated 06.02.2024, in the captioned OA, this Hon'ble Tribunal formed joint committee for spot inspection, ascertain truthfulness of the allegations made in the OA and submit factual and action taken report.
5. That pursuant to order dated 06.02.2024, Joint Committee for District Sirmour was constituted. After the inspection, the committee submitted progress report dated 08.04.2024 and sought further time to examine documents. The Committee submitted the final report dated 22.07.2024.
6. Qua the allegations of tree felling by the answering respondent, dumping and extraction of tree roots two times has been found. The Forest Department has raised challan of Rs. 5,07,179/- against the answering respondent. It is submitted that Respondent No. 9 has paid the challan amount. However, it is submitted that felling of trees was not deliberate. Due to heavy rainfall and landslides in the project area, a number of trees beyond ROW have been fallen and uprooted. Many trees were at outside the boundaries of ROW which got uprooted due to soil erosion due to

heavy rainfall. The answering respondent has addressed the issue to the team leader vide its letter dated 22.07.2021.

True copies of payments of challans by Respondent No. 9 is annexed herewith and marked as **ANNEXURE R-9/1 (Colly)**.

A true copy of letter dated 22.07.2021 by Respondent No. 9 to team leader is annexed herewith and marked as **ANNEXURE R-9/2**.

7. That the complainant has alleged damage to natural sources of drinking water due to debris filling in rivulets. It is submitted that the Respondent No. 9 has dumped muck only at the approved locations. It is denied that any debris from the construction at package 1 has been dumped into any streams or rivulets, however, it is a known thing that throughout the construction process there were instances of landslides due to cloud burst and incessant rain. There is a possibility that the debris or sedimentation, if any, in streams or rivers, may have been caused due to the debris of landslides and not debris from road construction. It was observed by the joint committee that impact of highway construction on natural water sources was not anticipated during social impact study by MoRTH. Even otherwise, the reason for the felling of debris in rivulets is landslide due to unprecedented heavy rainfall in the project area at the time of execution of work. Sources of drinking water was not disturbed due to construction activity of answering respondent. Regardless, answering respondent has voluntarily rectified damages caused to natural water resources due to landslides for ensuring uninterrupted water supply, which is beyond contractual obligations of answering respondent for ensuring uninterrupted water supply. The joint committee had also recorded that MoRTH and the contractors including Respondent No. 9 had expressed their willingness to address the issue of damage to the flexible water pipes and water source in the affected villages. Thereafter, the answering respondent has completed

the corrective measures in respect of distorted water pipe lines and natural water resources. It is submitted that due to cloud burst and heavy rainfall resulting in major landslides in the months of July and August 2023, State of Himachal Pradesh had to declare the entire state as natural calamity affected area.

True copies of photographs of corrective measures taken by Respondent No. 9 in respect of distorted water pipe lines and natural water resources, are annexed herewith and marked as **ANNEXURE R-9/3 (Colly)**.

8. That regarding the allegation of illegal use of gelatin in explosives, it is submitted that answering respondent has not executed any blasting operations for the package 1 of the project. Blasting was not required for the work which has been performed by the answering respondent.
9. That the complainant has made allegations of muck dumping beyond designated sites. It has been found by the joint committee that majorly muck dumping is due to heavy landslide and cloud burst in the project area of Package 1. In fact, the hinderances in free flow of natural water resources is also due to cloud burst and landslides. During the period of work in the project area, weather conditions were adverse due to which the answering respondent faced huge challenges. The answering respondent had to take repetitive corrective measures to keep the RoW clear from the blockages occurred due to landslides. The report confirms that muck dumped due to heavy rainfall at 4 out of 6 locations attributable to Respondent No. 9 [*@Annx 26- Pg. 987 of Sirmaur Report - running Pg. 3016*]. Rest two locations i.e. Chainage 21/300 and Chainage 22/900 - 23/300 are the permitted-designated dumping areas permitted by DFO, Renuka Ji Forest Division vide letter dated 22.07.2021 [*@Pg.339 of MoRTH's reply dated 06.05.2024 - running Pg. 1133*]. It is submitted that

the letter dated 22.07.2021 denotes GPS coordinates i.e. 30°33'54.0" N, 77°38'55.0" E and 30°34'25.0" N, 77°39'11.0" E. These GPS coordinates are the same locations i.e. Chainage 21/300 and Chainage 22/900 - 23/300 where muck has been dumped by the answering respondent. It is submitted that muck has been disposed at the exact location where permission to do so was granted.

A true copy of letter dated 22.07.2021 by Divisional Forest Officer, Renuka Ji Forest Division to Respondent No. 9 is annexed herewith and marked as **ANNEXURE R-9/4**.

A true copy of google map at GPS coordinates 30°33'54.0" N, 77°38'55.0" E is annexed herewith and marked as **ANNEXURE R-9/5**.

A true copy of google map at GPS coordinates 30°34'25.0" N, 77°39'11.0" E is annexed herewith and marked as **ANNEXURE R-9/6**.

**10.** That the complainant has added some photographs in the table at para 6 of the complaint wherein allegations of muck dumping at specific locations of package 1 has been made from serial nos. (a) to (i), the same are being dealt with as under:

- a) & f) In so far as photographs at serial nos. (a) and (f) are concerned, chainage mentioned therein is incorrect, the actual chainage is 21+300 and the same is approved dumping zone as per DFO's letter dated 22.07.2021.
- b) Location in photograph at serial no. (b) is check post of Mining Department. It is submitted that the debris dumped therein is of Mining Department for construction of check post. Chainage of this location is incorrectly mentioned in the complaint. Correct chainage is 22+450.
- c) & d) Location mentioned in photographs at serial nos. (c) and (d) is 23+050. These are photographs where the answering respondent

was constructing a temple and parking space in Hewna pursuant to request by villages and for that purpose limited quantity of muck were dumped there. There is no forest land at this place and no environmental damage has been caused by answering respondent.

- e) In reference to photograph at serial no. e), it is submitted that due to cloud burst on 07.07.2023, the road of this location had entirely collapsed. For 3-4 days, there was a complete stoppage on passage of anything by this road. The photograph is of duration when answering respondent was dumping muck for constructing temporary diversion for passage. Chainage of this location is 15+250 to 15+550.
- g) & i) In reference to photograph at serial nos. (g) and (i), it is submitted that chainage mentioned herein are incorrect. These photographs are not part of package 1 and therefore, answering respondent is not concerned with them.
- h) In reference to photograph at serial no. (h), it is submitted that chainage mentioned herein is approved dumping zone in accordance with letter dated 22.07.2021.

**11.** That the answering respondent was apprised about the muck dumping after inspection by HP State Pollution Control Board [“HPSPCB”] vide its letter dated 13.02.2024 [*@Pg. 1052 - 1055 of Sirmaur Report, running page 3081 - 3084*]. Respondent No. 9 vide its letter dated 05.03.2024 [*@Pg. 1056 - 1060 of Sirmaur Report, running pages 3085 - 3089*] and letter dated 07.03.2024 [*@Pg. 1061 - 1069 of Sirmaur Report, running pages 3090 - 3098*] has written to HPSPCB that ABCI is and will be complying with all the observations of HPSPCB. Answering respondent had also submitted action taken report along with letter dated 07.03.2024.

Respondent No. 9 had option to dump muck either at designated sight with permission of authority or at private lands with appropriate consent / agreement with private landowners. It is submitted that answering respondent has obtained permissions / consent from the landowners or department for disposal of muck. Answering respondent has dumped the muck at places where it could have been used by Cement Corporation of India Ltd. [*@Pg. 1070 of Sirmaur Report, running page 3099*], where the muck was used to flatten the surface of Govt. Model Sr. Sec. School, Sataun [*@Pg. 1072 of Sirmaur Report, running page 3101*]. Pursuant to proposal dated 02.09.2022 of Gram Panchayat, Sataun, concerned Sub-divisional Officer on 02.01.2023 allowed the proposal of Gram Panchayat to develop the land of revenue department as park and parking purposes by Respondent No. 9 by dumping muck at the relevant places [*@Pg. 1073 - 1074 of Sirmaur Report, running page 3102 - 3103*]. Furthermore, Respondent No. 9 has provided required retaining structures for protection, however, due to unprecedented rain, cloud burst and landslides during that period completed works got damaged. Even after the above damage, Respondent No. 9 has taken necessary actions to comply with the observations of HPSPCB. HPSPCB, vide its letter dated 14.03.2024 to Respondent No. 9 [*@Pg. 1027 of Sirmaur Report, running page 3056*] raised certain issues regarding muck dumping and directed to submit compliance report. Respondent No. 9 reiterated in its letter dated 20.03.2024 to HPSPCB [*@Pg. 1078 - 1112 of Sirmaur Report, running page 3107-3141*] that there were no unauthorised / unscientific dumping as appropriate permissions / consents were obtained. Moreover, retaining structures were provided and pursuant to observation made by HPSPCB, appropriate actions were taken. The action taken report has also been attached with the letter dated 20.03.2024.

A true copy of letter dated 13.02.2024 by HPSPCB to Respondent No. 9, is annexed herewith and marked as **ANNEXURE R-9/7**.

A true copy of Respondent No. 9's letter dated 05.03.2024 to Regional Officer, HPSPCB is annexed herewith and marked as **ANNEXURE R-9/8**.

A true copy of Respondent No. 9's letter dated 07.03.2024 to Regional Officer, HPSPCB is annexed herewith and marked as **ANNEXURE R-9/9**.

A true copy of letter dated 19.06.2021 by Cement Corporation of India Limited to Respondent No. 9 is annexed herewith and marked as **ANNEXURE R-9/10**.

A true copy of certificate dated 10.06.2021 by Govt. Model Sr. Sec. School, Sataun, is annexed herewith and marked as **ANNEXURE R-9/11**.

A true copy of proposal dated 02.09.2022 of Gram Panchayat, Sataun is annexed herewith as **ANNEXURE R-9/12**.

A true copy of order dated 02.01.2023 of Sub-divisional Officer, Kafota, Sirmaur, is annexed herewith and marked as **ANNEXURE R-9/13**.

A true copy of letter dated 14.03.2024 of HPSPCB to Respondent No. 9 is annexed herewith and marked as **ANNEXURE R-9/14**.

A true copy of Respondent No. 9's letter dated 20.03.2024 to HPSPCB is annexed herewith and marked as **ANNEXURE R-9/15**.

**12.**In view of the facts and circumstances stated above, it is submitted that the captioned OA has no merits and the same deserves to be dismissed in so far as Respondent No. 9 is concerned.

Through



**(Gaurav Khanna) (Gautam Barnwal)**

Advocates for Respondent No. 9

A-1/246, Safdarjung Enclave, New Delhi-110029

(M) +91 9899988757

Email: gaurav@gauravkhanna.in

Filed on: 23.05.2025

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
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IN THE MATTER OF:

Naathu Ram

...Applicant

*Versus*

Ministry of Road Transport and Highways & Ors.

...Respondents

**AFFIDAVIT**

I, Hemant Baid, S/o Shri Jodhraj Baid, R/o- B-5/86, Safdarjung Enclave, New Delhi- 110029, aged about 45 years presently at Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Director of Respondent No. 9 and am well conversant with the facts and circumstances of this case and hence in capacity as such am competent to swear the present affidavit.
2. That the accompanying Reply has been drafted by my counsel under my instructions and the same has been read and understood by me and I say that contents of the accompanying Reply are true and correct to the best of my knowledge and belief.
3. That Annexures annexed with reply are true copies.

*Gama Khanna*  
I, IDENTIFIED THE  
DEPONENT WHO HAS  
SIGNED IN MY PRESENCE

*Hemant Baid*  
**DEPONENT**

**VERIFICATION:**

I, the above named deponent, do hereby verify at New Delhi on this 23 day of May, 2025 that the contents of the para 1 to 3 of the above Affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

**23 MAY 2025**



**ATTESTED**  
*li*  
NOTARY PUBLIC

*Hemant Baid*  
**DEPONENT**

हिमाचल प्रदेश लघु खनिज (रियायत) संशोधित नियम, 1971 के नियम 57(2) के अन्तर्गत शिकायत

क्रमांक... 0216281

1. लघु खनिज प्रेषित/बिक्री करने वाले व्यक्ति/फर्म का नाम ।
2. वाहन मालिक का नाम व पता तथा नम्बर/प्रकार
3. वाहन चालक का नाम व पता
4. निरीक्षण का दिन एवं समय
5. वाहन में ढोए जा रहे खनिज का नाम व मात्रा
6. स्थान का नाम, जहां खनिज भरे हुए वाहन की पड़ताल की गई ।
7. जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है ।
8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर ।
9. गवाहों के नाम, पते एवं ब्यान

ABCI Infraco PVT. LTD

HP17-A2355

Sita Ram Shikhar Ram Hostel

16/07/2021

Soil = 1.78 m<sup>3</sup>

Rajban Near CCI

Sita Dam.

Truck Reuse = 15000/-

Value  
Camp  
& ST

= 2670/- (संलग्न सूची).....  
= 712/-  
= 481/-  
18863/-

स्थान.....

दिनांक:.....

निरीक्षणकर्ता अधिकारी/कर्मचारी के हस्ताक्षर

(नाम एवं पद)

*[Handwritten Signature]*

**BLOCK FOREST OFFICER  
GORAKHPUR FOREST BLOCK**

हिमाचल प्रदेश लघु खनिज (रियायत) संशोधित नियम, 1971 के नियम 57(2) के अन्तर्गत शिकायत

क्रमांक... 0216280

1. लघु खनिज प्रेषित/बिक्री करने वाले व्यक्ति/फर्म का नाम ।
2. वाहन मालिक का नाम व पता तथा नम्बर/प्रकार
3. वाहन चालक का नाम व पता
4. निरीक्षण का दिन एवं समय
5. वाहन में ढोए जा रहे खनिज का नाम व मात्रा
6. स्थान का नाम, जहां खनिज भरे हुए वाहन की पड़ताल की गई ।
7. जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है ।
8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर ।
9. गवाहों के नाम, पते एवं ब्याज

ABCI PVT Intra LTD.

HP-10B 3523

Manoj Kumar & Babu Ram

16/7/2021

Soil 1.78 m<sup>3</sup>

Rajban Road Near CCI

मनोज कुमार

(संलग्न सूची).....

Truck Relegi = 15000/-  
Value = 2670/-  
Camp = 712/-  
GST = 481/-  
18863/-

निरीक्षणकर्ता अधिकारी/कर्मचारी के हस्ताक्षर

(नाम एवं पद)

स्थान.....

दिनांक:.....

Manoj Kumar  
16/7/2021

BLOCK FOREST OFFICER  
GORAKHPUR FOREST BLOCK

5321

हिमाचल प्रदेश सरकार

उद्योग विभाग

हिमाचल प्रदेश लघु खनिज (रियायत) संशोधित नियम, 1971 के नियम 57(2) के अन्तर्गत शिकायत

क्रमांक... 0216279

1. लघु खनिज प्रेषित/बिक्री करने वाले व्यक्ति/फर्म का नाम ।

ABC I Infra Pvt Ltd

2. वाहन मालिक का नाम व पता तथा नम्बर/प्रकार

HP17A-7131

3. वाहन चालक का नाम व पता

Boby Ram Singh Dharam Singh

4. निरीक्षण का दिन एवं समय

16/07/2021

5. वाहन में ढोए जा रहे खनिज का नाम व मात्रा

Soil = 1.78 m<sup>3</sup>

6. स्थान का नाम, जहां खनिज भरे हुए वाहन की पड़ताल की गई ।

Rajban Road Near CCI

7. जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है ।

8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर ।

Boby Ram

9. गवाहों के नाम, पते एवं ब्याप्त

(संलग्न सूची)

Truck Relige = 15000/-  
 Value = 2670/-  
 Camp = 712/-  
 GST = 481/-

निरीक्षणकर्ता अधिकारी/कर्मचारी के हस्ताक्षर

188631- (नाम एवं पद)

स्थान

दिनांक:

Wipar  
S. Singh  
HemrajBLOCK FOREST OFFICER  
SORAKHPUR FOREST BLOCK

हिमाचल प्रदेश सरकार  
उद्योग विभाग

हिमाचल प्रदेश लघु खनिज (रियायत) संशोधित नियम, 1971 के नियम 57(2) के अन्तर्गत शिकायत

क्रमांक... 0216282

1. लघु खनिज प्रेषित/बिक्री करने वाले व्यक्ति/फर्म का नाम ।
2. वाहन मालिक का नाम व पता तथा नम्बर/प्रकार
3. वाहन चालक का नाम व पता
4. निरीक्षण का दिन एवं समय
5. वाहन में ढोए जा रहे खनिज का नाम व मात्रा
6. स्थान का नाम, जहां खनिज भरे हुए वाहन की पड़ताल की गई ।
7. जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है ।
8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर ।
9. गवाहों के नाम, पते एवं ब्यान

A BCI INFRA PVT. LTD.

HP-71-1817

Dywan Singh & Dharam Singh R<sup>n</sup>  
Banot

16/07/2021

Soil = 1.78 m<sup>3</sup>

Rajban Road Near CCI

*(Signature)*

(संलग्न सूची).....

Truck Regd = 15000/-  
Value = 26701/-  
Camp = 7121/-  
GST = 481/-

निरीक्षणकर्ता अधिकारी/कर्मचारी के हस्ताक्षर

18863/ (नाम एवं पद)

स्थान .....

दिनांक: .....

*(Signature)*

BLOCK FOREST OFFICER  
DRAKHPUR FOREST BLOCK

Report No. 082/089

3/ Dumping of excavation material of 7m<sup>3</sup>  
by truck No. HP 10 2507

नक्शा नं०..... व महकमा जंगल डिविजन रसीद नं०.....

रसीद नं०..... 096

बुक नं०..... 028

रसीद मुआवजा माल गिरफ्तार शुदा जेर दफा 68/FA 16 of 1927

रजिस्टर नं०..... मुकदमा 20..... बनाम.....

Sh. Dev Raj s/o Jati Ram v PO - Shiva Banow

मुलजामान मुदरंजा वाला से मारफत..... Self..... वसूल हुआ।

माल गिरफ्तार शुदा मालकान को वापिस किया गया Comp. = 24500/-

और माल सरकारी हसब जैल वापिस लिया गया। Release of  
truck = 25000/-

दस्तखत फौरिस्ट ओफिसर तारीख महीना सन् 20..... Total = 49500/-

फौरिस्ट प्रैस कालाघाट सोलन - 23 - 1/2018 - 10,000.

S. D. S.  
B. O. P.  
6-12-2021

हिमाचल प्रदेश लघु खनिज (रियायत) संशोधित नियम, 1971 के नियम 57(2) के अन्तर्गत शिकायत

क्रमांक... 0216285

ABCI Infra. Pvt. Ltd.

1. लघु खनिज प्रेषित/बिक्री करने वाले व्यक्ति/फर्म का नाम ।

—do— zakir s/o Gulam Mohd.  
Rajvika Nagae Ok

2. वाहन मालिक का नाम व पता तथा नम्बर/प्रकार

3. वाहन चालक का नाम व पता

4. निरीक्षण का दिन एवं समय

15.12.2021 1:00 PM

5. वाहन में ढोए जा रहे खनिज का नाम व मात्रा

Bajri (8 मीट्रिक टन)

6. स्थान का नाम, जहां खनिज भरे हुए वाहन की पडताल की गई ।

Matsalim

7. जो वाहन पकड़ा गया उसके पास नियम 57 के अन्तर्गत परगमन पत्र नहीं थे या जो परगमन पत्र दिखाया गया वह किस कारण से विधिमान्य नहीं है ।

Without "M" form

8. ले जा रहे खनिज के वाहन चालक/मालिक के हस्ताक्षर ।

जाकिर

9. गवाहों के नाम, पते एवं ब्यान

(संलग्न सूची)

मुद्दासरे लखर व २०

हाल वीर टोका, Panna, MP

Sumit Kumar  
निरीक्षणकर्ता अधिकारी/कर्मचारी के हस्ताक्षर

(नाम एवं पद)

सुमन्त कुमार  
वरक ३० पावरा

स्थान रामपुर घाट मतराहियों

दिनांक: 15.12.2021

Release of Truck NO.  
HP 71A 1466 (Bajri 8 मीट्रिक टन)  
10000/—

राजकीय मुद्रणालय, हि० प्र०, शिमला-2335-इण्डरट्री/2011-30-5-2012-8000 पुरतकें ।

DR  
BO front

नक्शा नं०..... व महकमा जंगल डिविजन रसीद नं०.....

रसीद नं० 039

बुक नं० 102

NH 707 के चौकीकरण के दौरान चेडों की जड़ों को खोदा गया R/Malgi CS, 9, 14, 18, 27

रसीद मुआवजा माल गिरफ्तार शुदा जेर दफा

रजिस्टर नं०..... मुकदमां 20..... बनाम ABSI Infra Pvt Ltd.

मुलजामान मुदरजा वाला से मारफत..... वसूल हुआ।

माल गिरफ्तार शुदा मालकान को वापिस किया गया  
और माल सरकारी हसब जैल वापिस लिया गया।

Value - 50400-00  
Comp - 50400-00  
GST - 9072-00

दस्तखत फौरिस्ट ओफिसर तारीख महीना सन् 20.....

Total - 109872-00

फौरिस्ट प्रैस कालाघाट सोलन - 23 - 1/2018 - 10,000.

  
B. G. S. K. P. S.  
30/12/21

5326

क्रमांक नं० 0017 RUC-नं० 038  
व महकमा जंगल डिविजन रसीद नं०  
008 बुक नं० 100

मुआवजा माल गिरफ्तार शुदा जेर दफा  
मुकदमा 20 06/2022 बनाम

मुदरंजा वाला से मारफत 53375/- वसूल हुआ।  
गिर शुदा मालकान को वापिस किया गया  
सरकारी हसब जेल वापिस लिया गया।  
J.C.B Release 35000/-  
Comp - 18375/-  
फॉरेस्ट ऑफिसर तारीख महीना सन् 20 53375/-

प्रैस कालाघाट सोलन  
B. O. Chahal  
20/06/2022

R NO= 121P/22-23  
Legal  
ping of excavated material 2.14 m<sup>3</sup> in RF malgi  
by TCB (Night)  
नं० व महकमा जंगल डिविजन रसीद नं०  
नं० बुक नं०  
069 102

मुआवजा माल गिरफ्तार शुदा जेर दफा 68  
नं० मुकदमा 20 बनाम  
Ram 810 mau Ram (BNR (BRN India Pvt. LTD)  
मान मुदरंजा वाला से मारफत Vigay Egd वसूल हुआ।  
गिरफ्तार शुदा मालकान को वापिस किया गया  
माल सरकारी हसब जेल वापिस लिया गया।  
फॉरेस्ट ऑफिसर तारीख महीना सन् 20

प्रैस कालाघाट सोलन- 23- 1/2018-10,000.02/09/2022  
TCB Release = 70000/-  
Comp = 14980/-  
84980-00  
B. O. Chahal  
20/09/2022

AR No 30KP/2021-23  
क्रमा नं० व महकमा जंगल डिविजन रसीद नं०  
012 अत 05/8/2022

Legal dumping of debris in forest बुक नं० 005  
one RF Satana 28C4  
रसीद मुआवजा माल गिरफ्तार शुदा जेर दफा 26/FA 16  
रजिस्टर नं० मुकदमा 18..... R/O Subash Chand S  
मुलजामान मुदरंजा वाला से मारफत.. 10/2.97/- वसूल  
गिरफ्तार शुदा मालकान को वापिस किया गया और माल  
हसब जेल वापिस लिया गया।  
One Lac one thousand two hundred

दस्तखत फॉरेस्ट ऑफिसर तारीख महीना सन्  
H. P. F. D. P. Kalaghat, Solan - 761 - 24.10.83 - 100

DR NO 95P/23-24

ABC India Pvt Ltd  
यादिकरण के कारण पेडी को जडी को खोदा गया  
नं० व महकमा जंगल डिविजन रसीद नं०

रसीद नं० 003 बुक नं० 005  
जिनको गूल सरोवरा 20 है

रसीद मुआवजा माल गिरफ्तार शुदा जेर दफा  
रजिस्टर नं० मुकदमा 20 बनाम

ABC India Pvt Ltd  
मुलजामान मुदरंजा वाला से मारफत वसूल हुआ।  
माल गिरफ्तार शुदा मालकान को वापिस किया गया Camp=24000/-  
और माल सरकारी हसब जेल वापिस लिया गया। Penalty=100000/-

दस्तखत फॉरेस्ट ऑफिसर तारीख महीना सन् 20  
Total = 124000-00

फॉरेस्ट प्रैस कालाघाट सोलन -  
B. O. Chahal  
22/07/23

To,  
The Team Leader,  
L.N. Malviya Infra Projects Pvt. Ltd.,  
NH-707, Paonta Sahib  
Sirmour District, Himachal Pradesh

**Project: - Rehabilitation & Upgradation of 02-lane/02-lane with paved shoulder/04-lane configuration of Paonta Sahib-Hewna Section (km.0.000 to km.25.000) of NH-707 in the state of Himachal Pradesh under Green National Highway Corridor Project (GNHCP) with the loan assistance of World Bank on EPC Mode.**

**Subject: Felling of trees outside ROW due to heavy rainfall and landslides reg.**

**Ref:** 1. LOA no. RW/NH-12014/01/2019/HP/Package-I/EAP dated 11.09.2020  
2. Contract Agreement dated 17/03/2021.  
3. Appointed date: 08.04.2021

Dear Sir,

We would like to notify the followings facts regarding subject matter for your kind information and further necessary action.

01. In constructive compliance of its contractual obligations, the Contractor is executing hill cutting and excavation work at the subject project and have completed the same at the following stretches;

011+780 to 012+220	0440 m	LHS
013+800 to 014+020	0220 m	LHS
014+500 to 014+660	0160 m	LHS
015+020 to 016+520	1500 m	LHS
016+560 to 017+150	0590 m	LHS
019+200 to 019+580	0380 m	LHS
019+630 to 019+700	0070 m	LHS
019+720 to 019+780	0060 m	LHS
020+770 to 020+990	0220 m	LHS
021+190 to 021+350	0160 m	LHS
022+050 to 022+100	0050 m	LHS

Please note that the Contractor is executing its contracted Scope of the Project within the ROW handed over by the Authority.

02. During the ongoing monsoon, due to heavy rainfall and landslides throughout the hilly terrain, a number of trees beyond the ROW have been uprooted and fallen.

03. On 21.07.2021, the Contractor received a phone call from the forest guard informing that the forest department has initiated penal action and asked the Contractor to collect a challan from the forest office for felling of the said trees.

*Amit Jain*

04. As mentioned above, the Contractor is executing its works strictly within the ROW and cannot be held liable for uprooting of trees beyond the ROW due to heavy rainfall and landslide.
05. We therefore pursuant to 4.1.6 (e) most humbly request your good self to kindly coordinate with the Forest Department not to take any arbitrary penal action against the Contractor as the Contractor is not responsible for felling of the trees beyond ROW due to heavy rain and landslides.

An early action from your end shall be highly appreciated.

Thanking you and assuring you our best services all the times, we remain.

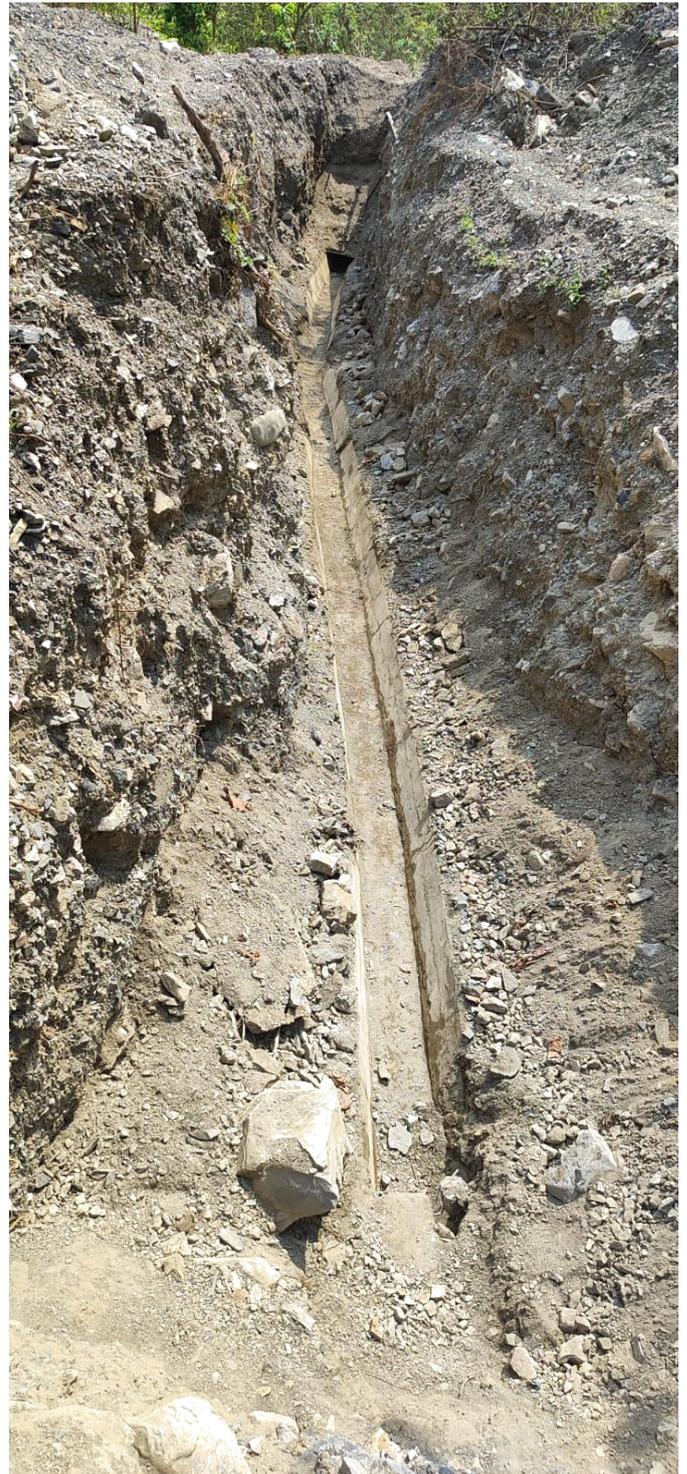
Yours faithfully,  
For **ABCI Infrastructures Pvt. Ltd.**

  
  
(Authorized Signatory)

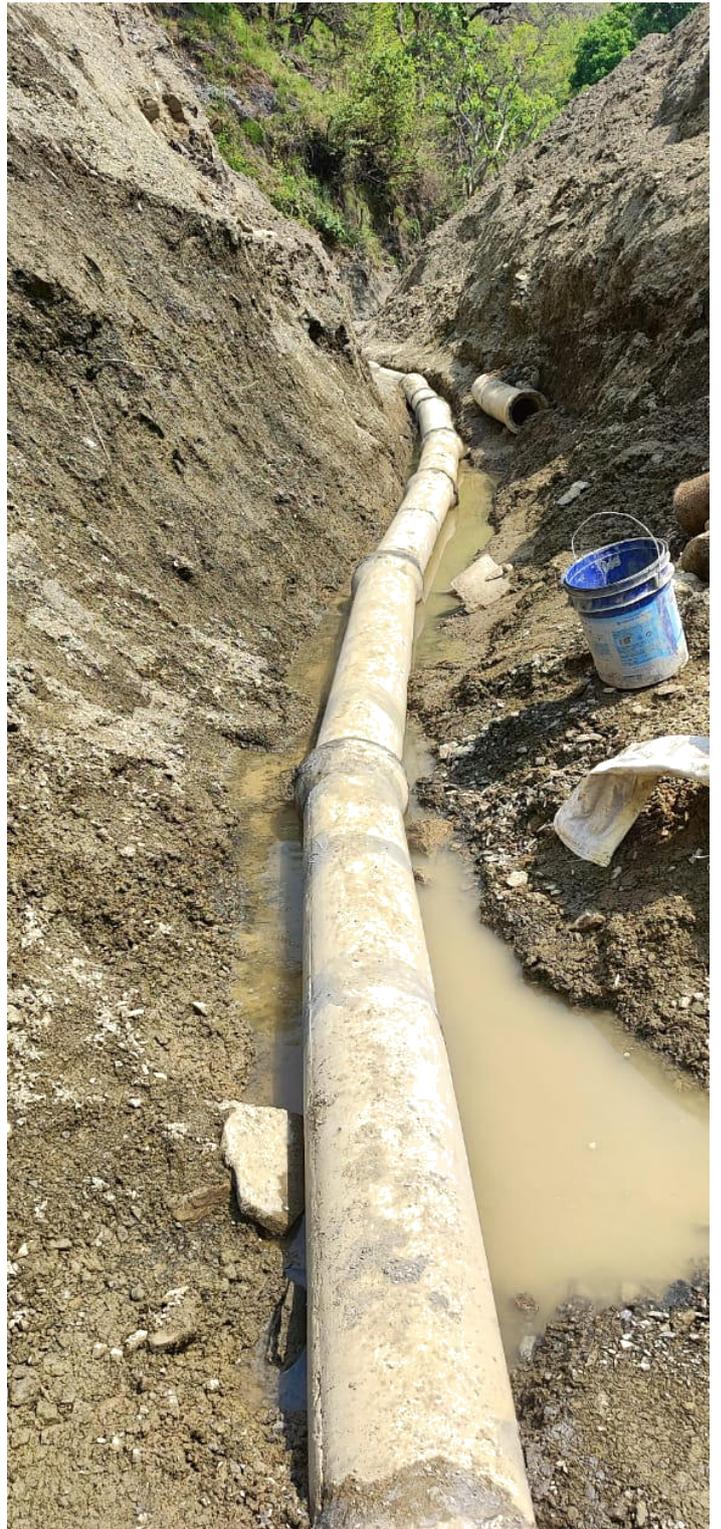
Paonta Sahib, Himachal Pradesh  
Email ID: -paonta.sahib@abciinfra.com

CC to:

1. Regional Officer, Ministry of Road Transport and Highways, Shimla, Himachal Pradesh
2. The Project Director, MORTH, NH\_707, Paonta Sahib, Himachal Pradesh.
3. R.E. L.N. Malviya Infra Projects Pvt. Ltd. Paonta Sahib, Himachal Pradesh.







## ANNEXURE R-9/4

No/FCA Nh/707/Vol./ 1550 /  
H.P. Forest Department

Dated Sri Renuka ji the 22.07.2021

To: The Project Manager,  
ABCI Infrastructures Pvt. Ltd.  
Nh 707 Paonta Sahib, District Sirmour HP.

Subject: Voluntary site -stabilization work at cutting or slide prone sites in  
Sataun village Forest Division Regarding.

Sir, Please refer to your office letter No. PSH/ABCI/NH707/GL/2021-  
2022/110 dated 28.06.2021 on the subject cited above.

2. In this regard, intimated that as reported through joint inspection of  
Range Forest officer, Shillai as well as as representative of your company following  
sites has been selected, which has given as under:-

Sr. No.	Name of block/Beat	Name of Forest	(GPS) Coordinates	Proposed treatment of the site .
1.	Sataun/ Sataun	RF Sataun C-3	N-30°33'54" E-77°38'55"	1. Protection work for slope stabilisation towards uphill side as well as down side 2. Gabin Walls of leanth approx. 60 mtr. 3. Felling of area with soil.
2	Sataun/ Sataun	RF Sataun C-4	N-30°34'25" E-77°39'11"	1. Protection work for slope stabilisation towards uphill side as well as down side 2. Gabin Walls of leanth approx. 40 mtr. 3. Felling of area with soil.

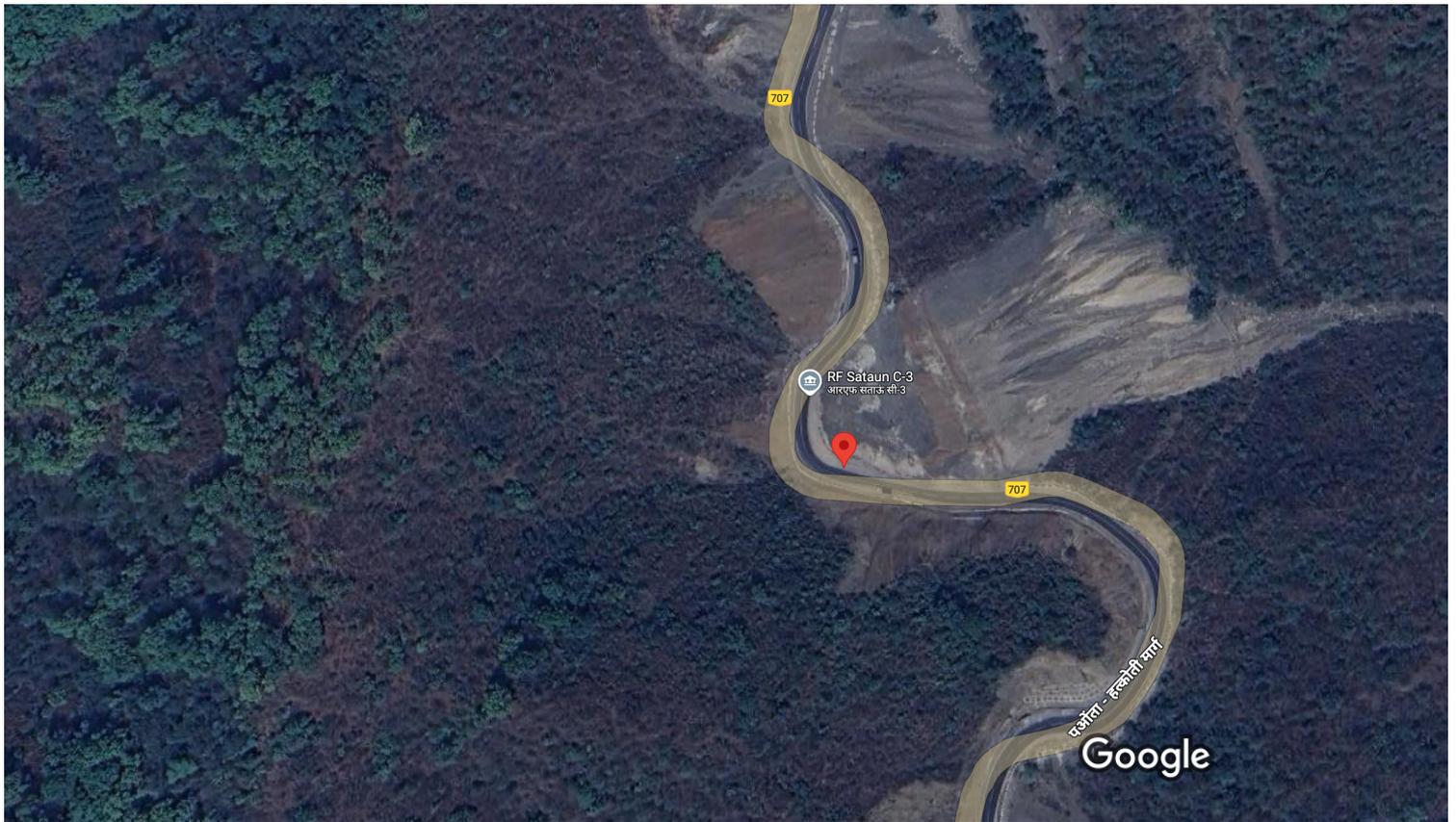
It is also informed that the following condition must be kept in view while  
taking up above work.

- Above will be done voluntarily by you for the purpose of forest conservation.
- No. Ownership of possession of your company and other agency will be considered during and after complication of work.
- The site and work will be subject to jurisdiction of this Forest Division as well as Indian Forest Act as well as Forest Conservation Act.
- ABCI Infrastructures Pvt. Ltd. will not deviate from the drawing and dimensions given in the proposal. Violation of conditions will be viewed seriously and action will be taken as per norms/rules.

  
Divisional Forest Officer,  
Renuka Ji Forest Division,

# 5333 ANNEXURE R-9/5

Google Maps 30°33'54.0"N 77°38'55.0"E



Imagery ©2024 Airbus, Maxar Technologies, Map data ©2024 20 m

5334



30°33'54.0"N 77°38'55.0"E

30.565000, 77.648611



Directions



Save



Nearby



Send to  
phone



Share



HJ7X+XCX Nao Barwa, Himachal Pradesh

# ANNE 5335 R-9/6

# 26

Google Maps 30°34'25.0"N 77°39'11.0"E



Imagery ©2024 Airbus, Map data ©2024 10 m

5336



30°34'25.0"N 77°39'11.0"E



Directions



Save



Nearby



Send to  
phone



Share



HMF3+C6V Nao Barwa, Himachal Pradesh

No. HPSPCB/RO(Pt)/ M/s ABCI Infrastructure Pvt. Ltd./2023- 3056-57

Dated: 13.02.2024

To

M/s ABCI Infrastructure Pvt. Ltd.  
Near Dental College, Kunja Matraliyen,  
Tehsil Paonta Sahib, Distt. Sirmaur HP.

**Subject:** Notice under Water (Prevention and Control of Pollution Act) 1974, Air (Prevention and Control of Pollution) Act, 1981 and non-compliance under C&D Waste Rules, 2016.

This is in reference to the inspection carried out by this office of NH 707 from Km 0+000 (Paonta Sahib) to Km 97+000 (Gumma) on 13.02.2024.

Whereas, following observations have been made during the inspection of the road stretch awarded to your unit and muck dumping sites designated by MoRTH and arranged by own level :

Sr. No	Road Stretch along with chainage	Observations
1	Muck Dumping site at Kando Khad near Sataun Bridge at Chainage Km 16+650	<i>The work has been completed and no further dumping is being carried out this site. It was observed that the retaining structures have been provided toward Kando Nallah to restrict the spillage of muck into nallah. However the retaining structures have been partially damaged and require immediate repair. Photographs are attached herewith.</i>
2	Muck dumping site at Poka road near GSSS Sataun.	<i>Retaining structures provided to retain the muck are not sufficient as same has been provided only on one side of the dumping site while other side of the site is without any retaining structures. Which is resulting into spillage of muck into the Tilgan khad. Photographs are attached herewith.</i>
3	Muck dumping site at at chainage Km 21+300	<i>It was observed that, no retaining structures have been provided towards the downhill side of the site. The muck dumped at this site is directly spilling into valley depression. Necessary retaining structures along with provisions of drainage are required to be provided. Photographs are attached herewith.</i>
4	Muck dumping site near Hewna Temple at chainage Km 24+400	<i>The provided retaining structure were damaged in past due to flash flood in the district. The company is required to provided/repair necessary retaining structures in along the downside of hill so that, muck can be retained and spillage of same can be avoided. Photographs are attached herewith.</i>



Photograph No.1

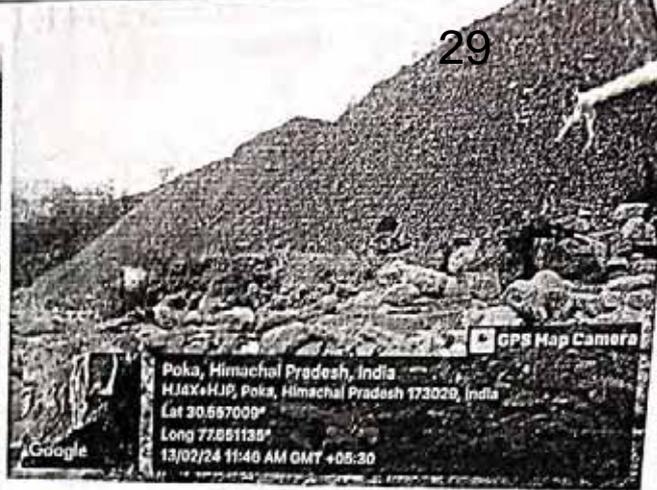


Photograph No.2

Photograph No. 1 and Photograph No. 2 shows status of Site at Kando Khad near Saton Bridge at Chainage Km 16+650



Photograph No.3

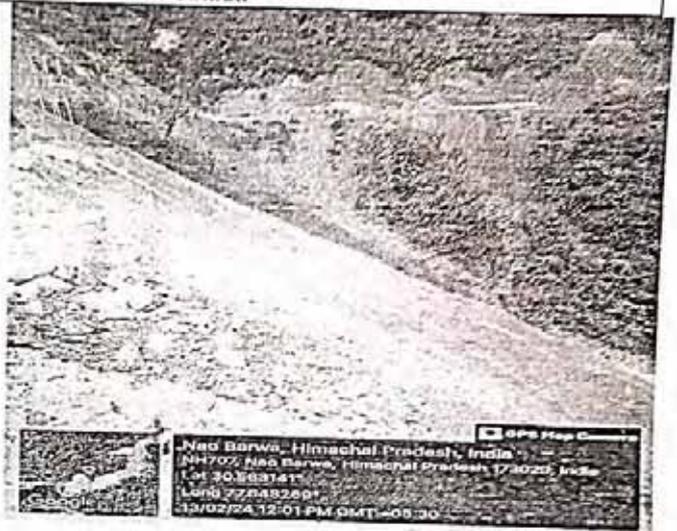


Photograph No.4

Photograph No. 3 and Photograph No. 4 shows status of Site Poka near GSSS Sataun



Photograph No.5



Photograph No.6

Photograph No. 5 & Photograph No. 6 shows status of Site at chainage Km 21+300



Photograph No.7



Photograph No.8

Photograph No. 7 & Photograph No. 8 shows status of Site near Hewna Temple at chainage Km 24+400

In addition to the above designated muck dumping site, dumping of muck was also observed at non designated sites along the hill which is resulting into the spillage of muck into the valley depression along the hill. Details of same along with photographs are as below:

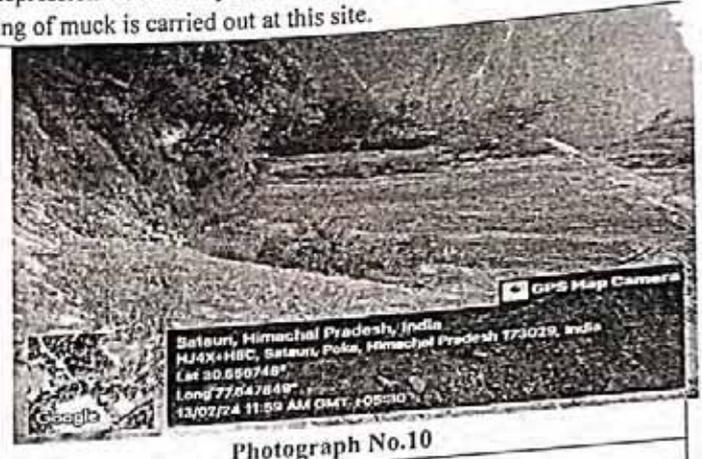
**Non designated muck dumping at Sataun after site No.4**

5339

It was observed that the muck is directly disposed into the valley depression without any retaining structures. Immediate preventive measure are required to be taken and further ensure that, no dumping of muck is carried out at this site.



Photograph No.9



Photograph No.10

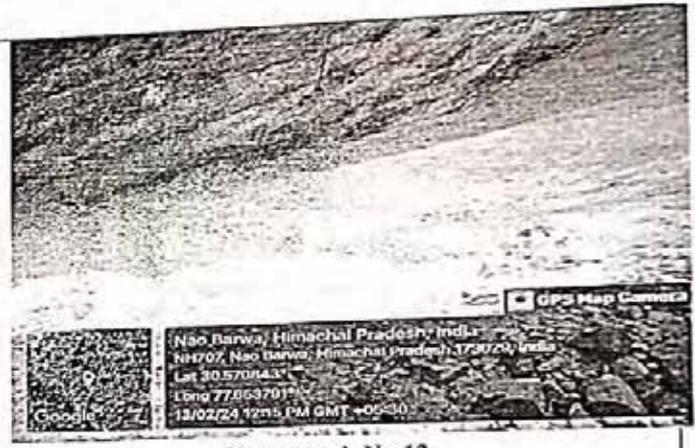
Photograph No. 9 & Photograph No. 10 shows status of muck dumping at Sataun after site No.4 at Sataun

**Non designated muck dumping after chainage Km 21+430**

It was observed that, you have carried out dumping of muck along the hill after chainage Km 21+430. The muck is directly disposed along the hill without any retaining structures.



Photograph No.11



Photograph No.12

Photograph No. 11 & Photograph No. 12 shows status of muck dumping after chainage Km 21+430

**Non designated muck dumping at chainage Km 23+200**

Dumping of muck along the hill after chainage Km 21+430. The muck is directly disposed along the hill without any retaining structures. Immediate preventive measure are required to be taken and to further ensure that, no dumping of muck is carried out at this site.



Photograph No.13



Photograph No.14

Photograph No. 13 & Photograph No. 14 shows status of muck dumping at chainage Km 23+200

5340

Whereas, above-mentioned facts violate the provisions of Water (Prevention and Control of Pollution Act) 1974 and Air (Prevention and Control of Pollution) Act, 1981 and provisions of Construction & Demolition Waste Rules, 2016.

Before proceeding further, you are hereby directed through this letter to submit compliance status/action taken report w.r.t. afore-mentioned points and show cause within 03 days failing which strict action besides imposing Environmental Compensation shall be imposed as per relevant provisions of law.

Treat It as Most Urgent

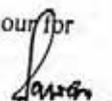
Encl: As above

2

  
Regional Officer  
HPSPCB RO Paonta Sahib

Copy to:

- The Project Director, NHAI, Ward No.10, Rampur Ghat Marg, Devi Nagar, Paonta Sahib, Sirmour for information and further necessary action, being nodal authority of the project, please.

  
Regional Officer  
HPSPCB RO Paonta Sahib



**ABCi INFRASTRUCTURES PVT. LTD.**  
CIN : U45202WB1993PTC058047



PSH/ABCi/NH707/GL/2023-2024/1225

Dated:05/Mar/2024

To,

Regional Officer,  
HPSPCB RO ,Himuda Colony,  
Shubhkhera, Paonta Sahib, H.P.

Sub: "Rehabilitation and Upgradation to 2-lane/2-lane with paved shoulders/4-lane configuration of Paonta Sahib-Hewna Section (Km. 0.000 to Km. 25.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC Mode" ( **Compliance of Observation from H.P State pollution control board**)

**Ref No:- 1)** Your Letter No. HPSPCB/RO(Pt)/ M/s ABCi Infrastructures Pvt. Ltd./2023- 3056-57 dated 13.02.2024

**Ref No:-2)** MoRTH PIU- P.S./AE/2020-2021/Vol.III/3019 dated 23.02.2024

**Ref No:-3)** LNM/MoRTH-PIU/PKG I-V/2023-24/2717 dated 26.02.2024

Dear Sir,

In reference to the subject & letter cited above, this is to ensure you that we will comply all the observations by 31.03.2024.

The Work is ongoing at all of locations & the photographs of the same are enclosed for your reference with annexure.

Thanking you and assuring you of our best services always.

Yours faithfully,  
For ABCi Infrastructures Pvt. Ltd.

  
(Authorized Signatory)

Encl. Photographs . . .

Copy to :-

1. The Project Director, MoRTH PIU, NH-707, Paonta Sahib.
2. The R.E, LN Malviya, NH-707, Paonta Sahib, Sirmour District, Himachal Pradesh.

**Site Office.:** Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025

**E-mail :** paontasahibabci@gmail.com, [www.abciinfra.com](http://www.abciinfra.com)

**Registered Office :** "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091

**Tel.:** 033 4004 4117/18, 4003 4736, **Fax :** 033 4004 4119, **E-mail :** [kolkata@abciinfra.com](mailto:kolkata@abciinfra.com), [www.abciinfra.com](http://www.abciinfra.com)

Annexure

16+650



Photograph No. 1 Show status of Ch 16+650 Work In Progress

16+650



Photograph No. 2 Show status of Ch 16+650 Work In Progress

Poka Road  
Near GSSS Sataun



Photograph No. 3 Show status of Ch 19+400 Work In Progress

Poka Road  
Near GSSS Sataun



Photograph No. 4 Show status of Ch 19+400 Work In Progress

21+300



Photograph No. 5 Show status of Ch 21+300 Work In Progress

21+300



Photograph No. 6 Show status of Ch 21+300 Work In Progress

24+400



Photograph No. 07 Show Status of CH 24+400 Work Completed

24+400



Photograph No. 08 Show status of Ch 24+400 Work Completed

5346

ANNEXURE R-9/9



ABCi INFRASTRUCTURES PVT. LTD.  
CIN U45202WB1993PTC058047

37  
IAS-ANZ



MS CERT

As ISO 9001 2015 Certified Company

PSH/ABCi/NH707/GL/2023-2024/1227

Dated:07/Mar/2024

To,  
**The Regional Officer,**  
**H.P. State Pollution Control Board,**  
Regional office, Plot No. 1,2 & 3,  
HIMUDA Colony, Shubhkhera,  
Paonta Sahib, Distt. Sirmaur,  
Himachal Pradesh

Sub: "Rehabilitation and Upgradation to 2-lane/2-lane with paved shoulders/4-lane configuration of Paonta Sahib-Hewna Section (Km. 0.000 to Km. 25.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC Mode" - **Compliance status/action taken report w.r.t. observations by HPSPCB.**

- Ref. : 01. HPSPCB letter no. HPSPCB/RO(Pt)/ M/s ABCi Infrastructures Pvt. Ltd./2023- 3056-57 dated 13.02.2024  
02. MoRTH letter no. MoRTH PIU- P.S./AE/2020-2021/Vol.III/3019 dated 23.02.2024  
03. RE letter no. LNM/MoRTH-PIU/PKG I-V/2023-24/2717 dated 26.02.2024  
04. MoRTH letter no. MoRTH PIU- P.S./AE/2020-2021/Vol.III/3037 dated 29.02.2024

Dear Sir,

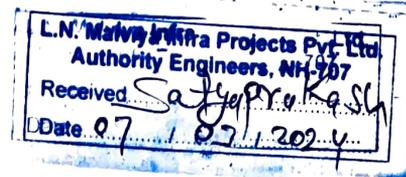
In reference to your letter cited at (01) above, we are submitting herewith compliance status/action taken report w.r.t. the observations made during the inspection held on 13.02.2024.

It is most humbly submitted that dumping of muck has not been done at any non-designated site. We have obtained permissions/consents from the respective landowners/department for disposal of the muck and provided the required retaining structures however the extremely adverse weather conditions i.e. unprecedented rains, cloud burst and landslides in the recent past has damaged the completed works. Copies of the permissions/consents from the respective landowners/department for disposal of the muck are enclosed herewith.

Nevertheless, apropos to the observations made by your good office, we have taken the necessary actions and an action taken/compliance report is enclosed herewith, we hope you will find the same in order.

Yours faithfully,  
For ABCi Infrastructures Pvt. Ltd.

  
PROJECT MANAGER (Pkg. I)  
M/s ABCi Infrastructures Pvt. Ltd.  
(Authorized Signatory)  
NH-707, Paonta Sahib, H.P.



Site Office.: Khasra No.: 282 & 283, Village Kunja, Paonta Sahib, Distt Sirmour (H P) 173025

E-mail : paontasahibabci@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091

Tel.: 033 4004 4117/18, 4003 4736, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com

- Encl. (i) Action taken/compliance report  
(ii) Copies of the permissions/consents from the respective landowners/department

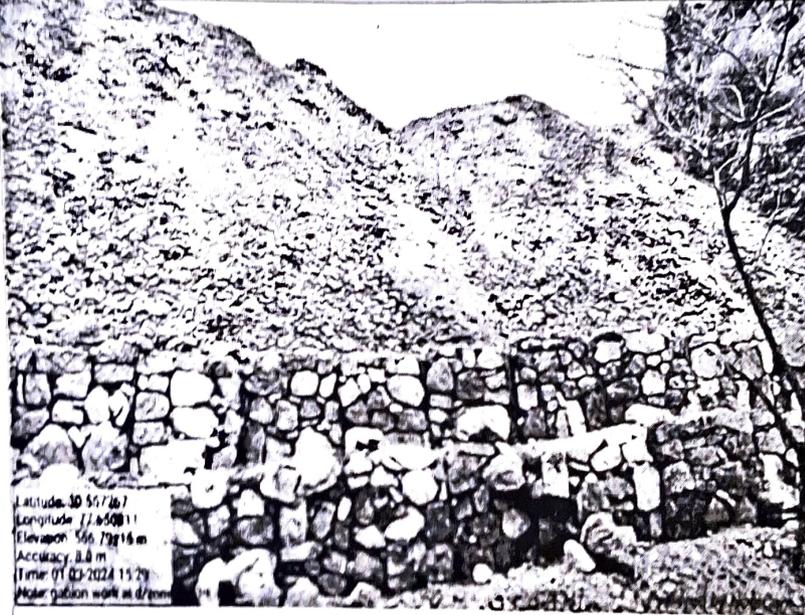
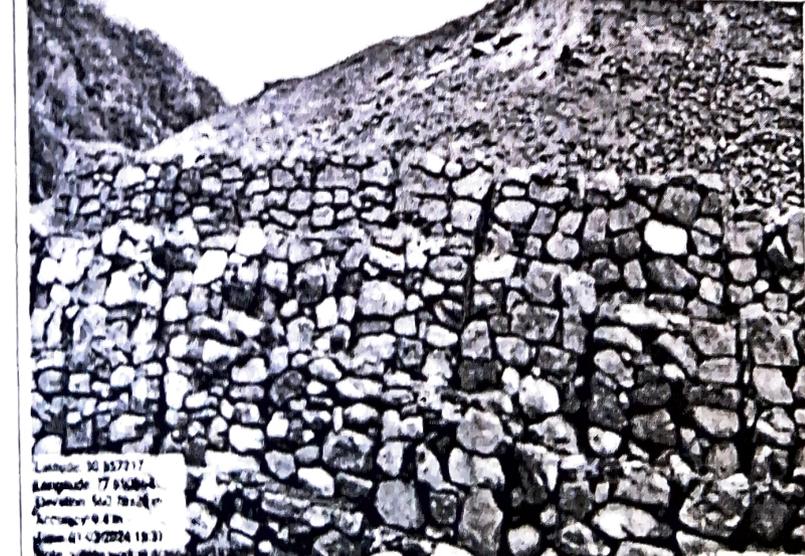
Copy to :-

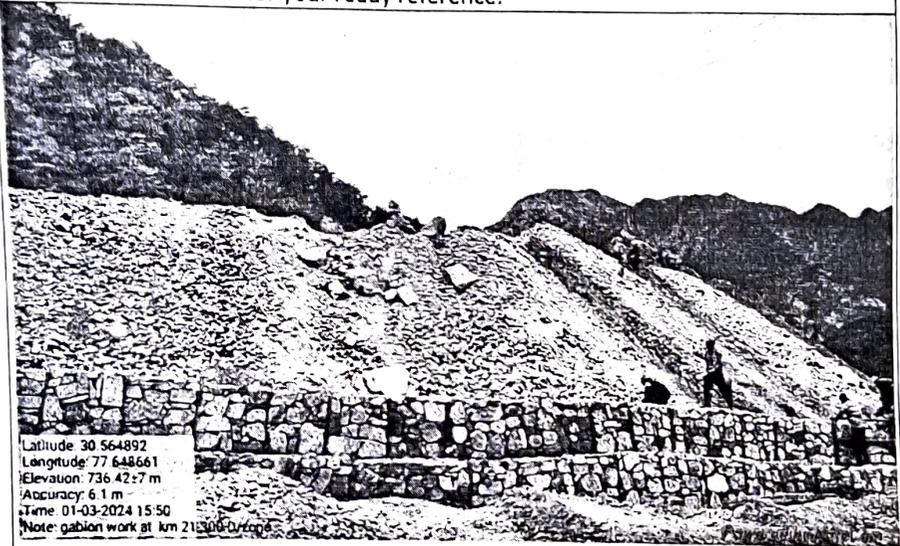
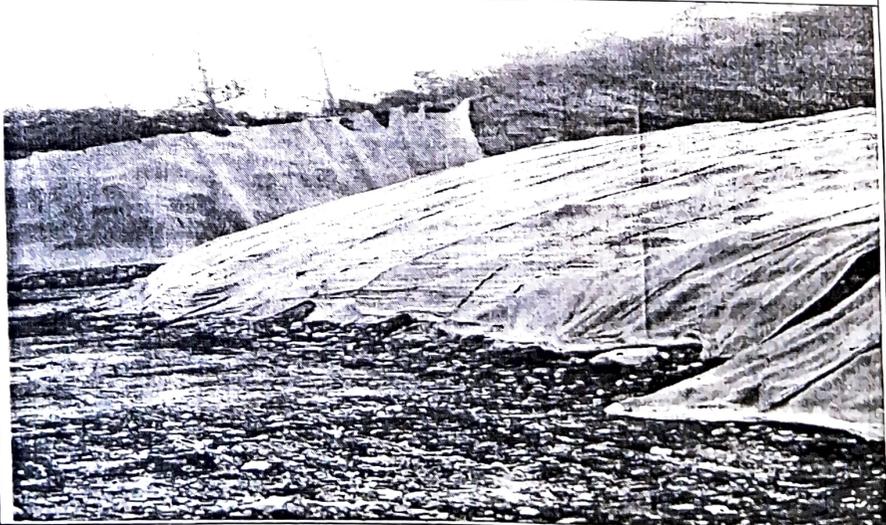
1. The Project Director, MoRTH PIU, NH-707, Paonta Sahib.
2. The R.E, LN Malviya, NH-707, Paonta Sahib, Sirmour District, Himachal Pradesh.

Action taken/Compliance report

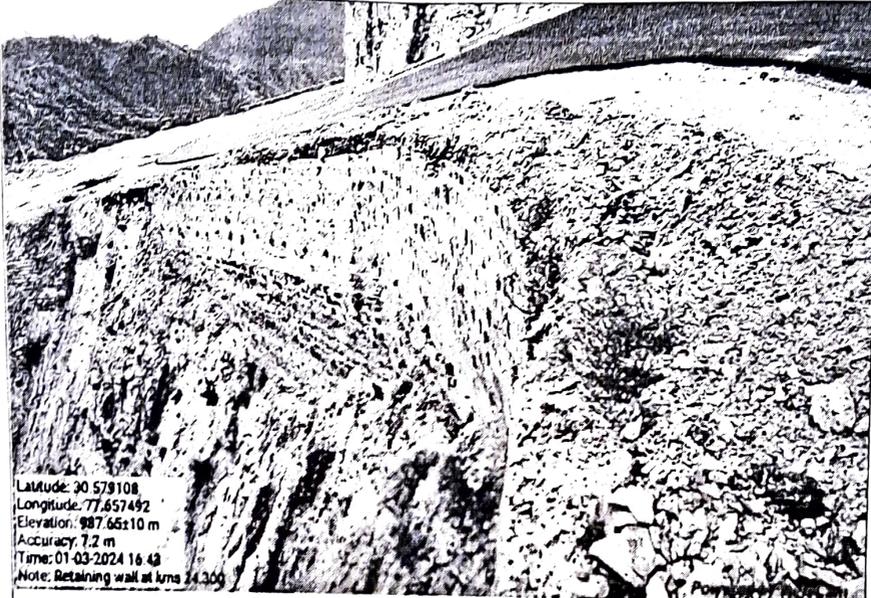
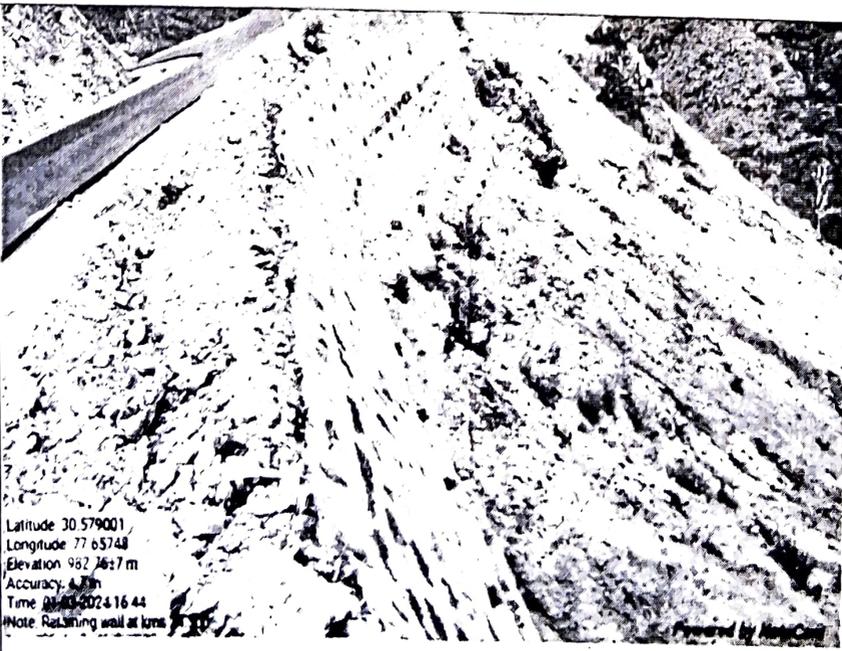
Reference	SI No. 1, Photograph No. 1 & 2
Location	Muck Dumping site at Kando Khad near Sataun Bridge at Chainage Km 16+650
Observation	The work has been completed and no further dumping is being carried out this site. It was observed that the retaining structures have been provided toward Kando Nallah to restrict the spillage of muck into nallah. However, the retaining structures have been partially damaged and require immediate repair. Photographs are attached herewith
Compliance	Suitable protection work i.e. gabion structure was provided to retain the filled material at muck dumping site located at Ch. 16+650, however the extreme weather conditions damaged the completed works. This dumping site has already been closed and no further dumping is being carried out. Notwithstanding, in compliance of the observation made, retaining structure has been restored. please refer photographs furnished below.
	 <p>Latitude: 30.553987 Longitude: 77.630841 Altitude: 461.9617 m Accuracy: 5.4 m Time: 01-03-2024 16:25 Note: dumping zone ch 16+650</p>
	 <p>Latitude: 30.553987 Longitude: 77.630841 Altitude: 461.9617 m Accuracy: 5.4 m Time: 01-03-2024 16:25 Note: dumping zone ch 16+650</p>

  
 PROJECT MANAGER (Pkg. 1)  
 M/s ABCI Infrastructures Pvt. Ltd.  
 NH-707, Paonta Sahib, H.P.

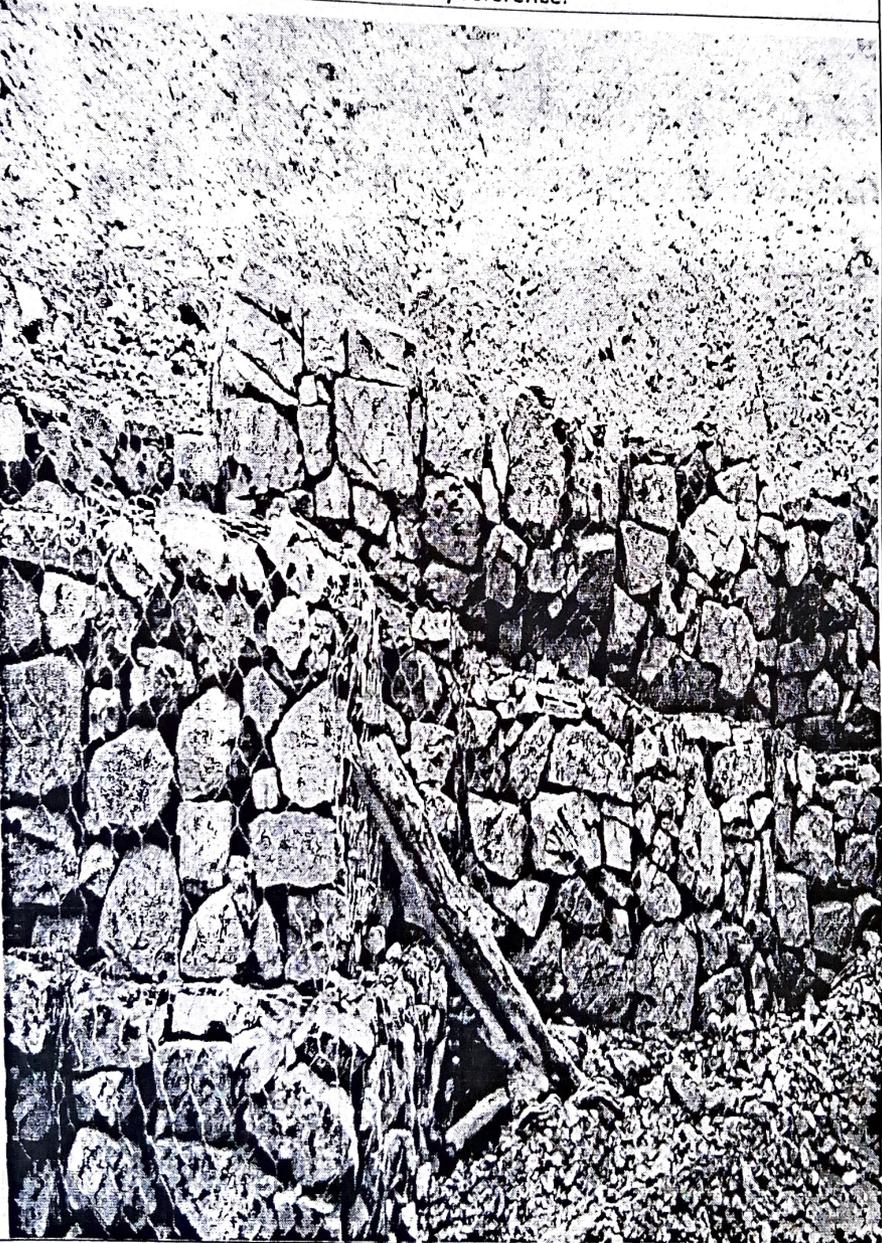
Reference	SI No. 2, Photograph No. 3 & 4
Location	Muck Dumping site at Poka road near GSSS Sataun
Observation	<i>Retaining structures provided to retain the muck are not sufficient as same has been provided only on one side of the dumping site while other side of the site is without any retaining structures. Which is resulting into spillage of muck into the Tilgan khad. Photographs are attached herewith.</i>
Compliance	The dumping site located at Km. 20+200 (Saton Poka road) is being used for disposal of muck. The suitable protection works i.e. Gabion structure is provided to retain the filled material on the other side is provided. The photographs are furnished below for your ready reference.
	 <p>Latitude: 30.517267 Longitude: 77.650811 Elevation: 566.79914 m Accuracy: 0.8 m Time: 01/03/2024 15:29 Note: gabion work at 0/2000</p>
	 <p>Latitude: 30.517217 Longitude: 77.650811 Elevation: 562.78201 m Accuracy: 0.8 m Time: 01/03/2024 15:31 Note: gabion work at 0/2000</p>

<b>Reference</b>	SI No. 3, Photograph No. 5 & 6
<b>Location</b>	Muck Dumping site at chainage Km 21+300
<b>Observation</b>	<i>It was observed that, no retaining structures have been provided towards the downhill side of the site. The muck dumped at this site is directly spilling into valley depression. Necessary retaining structures along with provisions of drainage are required to be provided. Photographs are attached herewith.</i>
<b>Compliance</b>	The Dumping site located at Km. 21+300 has already been closed and no dumping is carried out at this site. We have carried out the bench formation and provided the suitable protection works. The necessary retaining structures have been also provided towards the downhill side. We have also provided the jute mat along with seeding. We are also undertaking plantation above benching area. The photographs are enclosed herewith for your ready reference.
	 <p>Latitude 30.564892 Longitude 77.648661 Elevation 736.4277 m Accuracy 6.1 m Time 01-03-2024 15:50 Note: gabion work at km 21+300 on road</p>
	

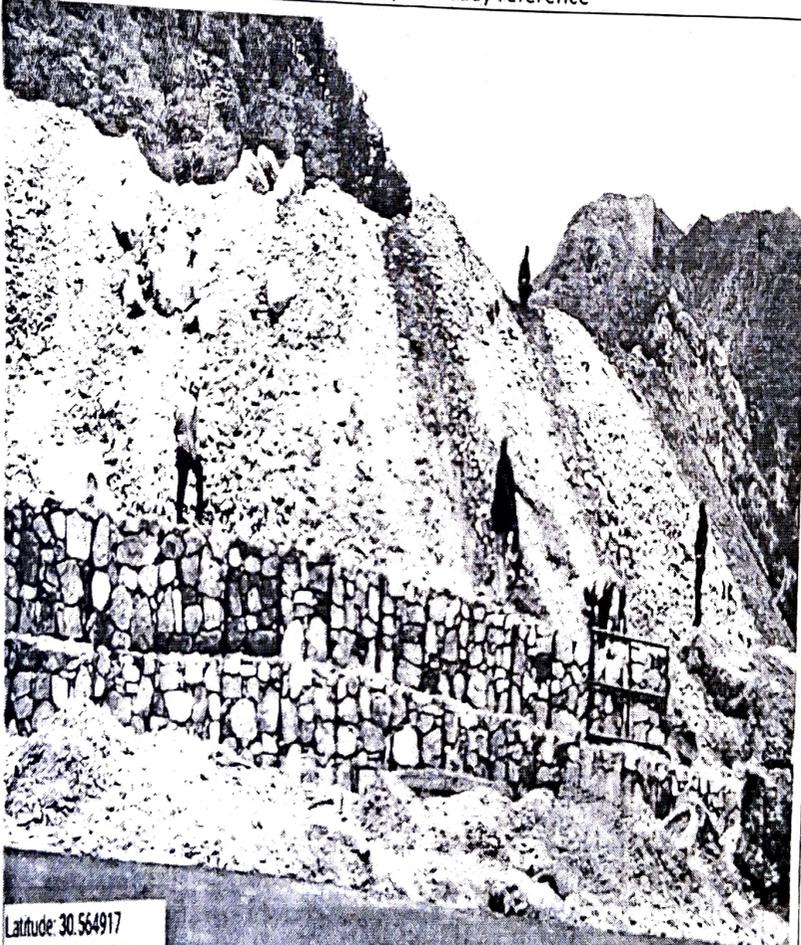
5351

Reference	SI No. 4, Photograph No. 7 & 8
Location	Muck dumping site near Hewna Temple at chainage 24+400
Observation	<i>The provided retaining structure were damaged in past due to flash flood in the district. The company is required to provided/repair necessary retaining structures in along the downside of hill so that, muck can be retained and spillage of same can be avoided. Photographs are attached herewith.</i>
Compliance	The dumping site located at Km 24+400 near Hewan Temple is being used for protection of temple and not for muck disposal. We have developed the front yard of the temple and provided toe wall. Photographs are enclosed herewith for your ready reference.
	 <p>Latitude: 30.579108 Longitude: 77.657492 Elevation: 987.65±10 m Accuracy: 7.2 m Time: 01-03-2024 16:43 Note: Retaining wall at kms 24.300</p>
	 <p>Latitude: 30.579001 Longitude: 77.65748 Elevation: 982.76±7 m Accuracy: 7.2 m Time: 01-03-2024 16:44 Note: Retaining wall at kms 24.300</p>

PROJECT MANAGER (Pkg. I)  
M/s ABCI Infrastructures Pvt. Ltd.  
NH-707, Paonta Sahib, H.P.

Reference	Photograph No. 9 & 10
Location	Muck dumping site at chainage 18+500 (Non designated muck dumping at Saton after site no 4.)
Observation	<i>It was observed that the muck is directly disposed into the valley depression without any retaining structures. Immediate preventive measures are required to be taken and further ensure that no dumping of muck is carried out at this site.</i>
Compliance	It is clarified that the dumping site located at Km. 18+500 Saton -Renuka road is an approved dumping location by the forest department. Necessary protection work including gabion structure is also provided to retain the filled material. The photograph is furnished below for your ready reference.
	

  
PROJECT MANAGER (Pkg. I)  
M/s ABCI Infrastructures Pvt. Ltd.  
NH-707, Paonta Sahib, H.P.

Reference	Photograph No. 11 & 12
Location	Muck dumping site at chainage 21+430 (Non designated muck dumping after chainage Km 21+430).
Observation	<i>It was observed that, you have carried out dumping of muck along the hill after chainage Km 21+430. The muck is directly disposed along the hill without any retaining structures.</i>
Compliance	It is clarified that this dumping site is located at Km. 21+300 (same location as sl. no.-3). It is reiterated that this dumping site has already been closed and no dumping is carried out at this site. We have carried out the bench formation and provided the suitable protection works. The necessary retaining structures have been also provided towards the downhill side. We have also provided the jute mat along with seeding. We are also undertaking plantation above benching area. The photographs are enclosed herewith for your ready reference
	 <p>Latitude: 30.564917  Longitude: 77.648708  Altitude: 695.2±6 m  Accuracy: 3.9 m  Time: 01-03-2024 15:49  Note: gabion work at d/zone km 21.300</p>

Reference	Photograph No. 13 & 14
Location	Muck dumping site at chainage 23+200 (Non-designated muck dumping at chainage Km 21+200)
Observation	<i>Dumping of muck along the hill after chainage Km 21+430. The muck is directly disposed along the hill without any retaining structures. Immediate preventive measure is required to be taken and to further ensure that, no dumping of muck is carried out at this site.</i>
Compliance	It is clarified that The site located at Km. 23+050 to 23+150 being used for dumping of muck is an approved dumping location by the forest department. The suitable protection works including gabion structure is also being provided to retain the filled material. The work is ins progress and we are putting out best efforts to complete the same.

  
PROJECT MANAGER (Pkg. I)  
M/s ABCI Infrastructures Pvt. Ltd  
NH-707, Paonta Sahib, H.P.

## ANNEXURE R-9/10

**CEMENT CORPORATION OF INDIA LIMITED**

(A GOVERNMENT OF INDIA ENTERPRISE)

RAJBAN CEMENT FACTORY(ISO 9001 : 2015 Certified Company)

Tehsil Paonta Sahib Distt. Sirmour - (HP)-173028

Tel: (01704)266223 / Fax 266270

Email: [prodn\\_rjo@ccilttd.in](mailto:prodn_rjo@ccilttd.in) CIN-U74899DL1965GOI004322

RCF/RJO/Prod/2021-22

Dated :19.6.2021

To,

The Project Manager  
ABCI Infrastructure Private limited  
Paonta Sahib

Sub: Dumping of overburden /waste material generated during the widening of road by  
ABCI Infrastructure Private limited -reg

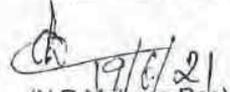
Sir,

It is observed that road widening work is going on near the Rajban Cement factory on Rajban Sataun Road by ABCI Infrastructure Private limited under NHI. The Material generated is being dumped near kacchidhang. This material can be useful to CCI Ltd in future .CCI is having sufficient space for dumping of overburden /waste material generated during the widening of road. .

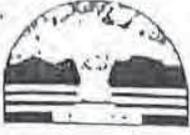
It is requested to kindly instruct the concern to dump the waste material in our factory yard. CCI will handle the dumped material inside the plant.

Your kind consideration and permission in the above matter will be appreciated.  
Thanking you.

Yours faithfully,

  
(N.R. Moharja Rao)  
DGM(P), CCILTD

Cement Corporation of India Ltd.  
P.O. Rajban Cement Factory  
Distt. Sirmour (H.P.)-173028



## कार्यालय ग्राम पंचायत सतौन

तहसील कमराऊ जिला सिरमौर ( हि० प्र० )



आज दिनांक 03-11-2021 को ग्राम पंचायत सतौन की मासिक बैठक / विशेष / ग्राम गभा की बैठक प्रधान श्रीमती ममता देवी की अध्यक्षता में समय 11.00 बजे कार्यालय ग्राम पंचायत में बुलाई गई। जिसमें निम्न कार्यवाही अमल में लाई गई। कोरम 11/11 रहा।

नकल प्रस्ताव संख्या- 6

**विषय**—ग्राम पंचायत सतौन के रेणुका रोड की निचली तरफ भूमि कटाव को रोकने व इस जमीन के विकास के लिए पक्के ढंगे लगाने व मिट्टी भराई बारे-

पंचायत बैठक में प्रस्ताव सर्वसहमति से रखा गया कि ग्राम पंचायत सतौन में रेणुका रोड के साथ जो पुलिसा है उसके साथ की भूमि पर कटाव लग रहा है। पंचायत NH-707 पर जो अभी रोड कटिंग का कार्य चल रहा है उनके द्वारा इस साथ लगती जमीन पर भूमि कटाव को रोकने तथा इस जमीन का विकास करने के लिए पंचायत पक्के ढंगे तथा मिट्टी की भरवाई करवाना चाहती है। यहाँ पर साथ में एक बरसाती बड्ड भी है जिसके पानी की निकासी का भी अच्छे से प्रबंध किया जाये। यदि इस जगह के विकास के लिए NH द्वारा यह कार्य किया जाता है तो यहाँ पर एक सामूहिक पार्क ग्राम पंचायत सतौन के लोगों के लिए बन सकता है। क्योंकि यह भूमि वन विभाग की है इसलिए पंचायत चाहती है की इस कार्य को करने से पहले वन विभाग की NOC अवश्य ली जाये।

अतः पंचायत उपरोक्त प्रस्ताव सर्व सहमति से पारित करके श्रीमान अधिशाषी अभियंता & प्रोजेक्ट निदेशक Ministry of Road Transport & Highways, Project Implementation Unit- Paonta Sahib Himachal Pradesh से निवेदन करती है की उपरोक्त भूमि के विकास के लिए वन विभाग की NOC उपरांत कार्य करवाने की कृपा करें।



हस्ताक्षर.....  
दिनांक.....

*S. S. S.*  
पंचायत सचिव  
गा० पं० सतौन  
विकास खण्ड पाण्टा (हि० प्र०)

ANNEXURE R-9/11

**OFFICE OF THE PRINCIPAL**  
**GOVT. MODEL SR. SEC. SCHOOL SATAUN**

Distt. Sirmour (H.P.) 173029

Ref. No.....

Dated: 10-6-2021

अनापत्ति प्रमाण पत्र

प्रमाणित किया जाता है कि NH-707 में काम कर रही  
 कम्पनी ABCI द्वारा इस विद्यालय में मिट्टी को भरा (Dumping)  
 जा रहा है। जिसकी विद्यालय में आपत्तिका थी।  
 कम्पनी को जरूरत के अनुसार मिट्टी भरने पर समतल  
 करने की शर्त पर कम्पनी को अनापत्ति प्रमाण पत्र  
 प्रदान किया जाता है।  
 आपको के आवागमन का समय विद्यालय द्वारा निर्धारित होगा।

CA  
 Principal  
 G.M.S.S. School  
 S. S. Distt. Sirmour (H.P.)  
 10.6.2021



# कार्यालय ग्राम पंचायत सतौन

विकास खंड तिलोरधार जिला सिरमौर (हि० प्र०)

आज दिनांक 02/09/2022 को ग्राम पंचायत सतौन की ग्राम पंचायत / ग्राम सभा की बैठक प्रधान श्रीमति ममता देवी की अध्यक्षता में समय 11.00 बजे कार्यालय ग्राम पंचायत में बुलाई गई जिसमें निम्न कार्यवाही की गई। कोरम..14/647

नकल प्रस्ताव संख्या :- 08

**विषय :- ग्राम पंचायत सतौन में ज.स.स. खतौन के साथ खाली राजस्व की भूमि को विकसित करने बारे :-**

ग्राम सभा बैठक में प्रस्ताव सर्वसहमती से

चर्चा उपरान्त खला हाया कि ग्राम पंचायत सतौन में ज.स.स. खतौन के साथ जंगे पुल की तरफ राजस्व विभाग की जमीन है। यह भूमि जिला मजिस्ट्रेट के साथ खाली हुई है। खाली के रोज कब्र के कारण कई बार इस भूमि में कटाव खरी का भी खतरा रहता है। वर्तमान समय में NH 704 पर रोड का निर्माण कार्य चल रहा है। जो कंपनी इस निर्माण कार्य को कर रही है वह कंपनी ग्राम पंचायत से उगे लगाकर मिट्टी बरस फले उस जमीन को विकसित करना चाह रही है यदि इस प्रकार से भूमि पर पक्के से उगाकर तथा मिट्टी से भरई करके इस जमीन को विकसित किया जाता है तो इस जमीन का इस्तेमाल फल दिन के लोगों के लिए पार्क के रूप में भी विकसित किया जा सकता है। यह भूमि राजस्व विभाग की है। अतः इसके विकास के लिए राजस्व विभाग की NOC भी आवश्यक रूप से खीजा। अतः ग्राम सभा उक्त प्रस्ताव सर्वसहमती से पारित करके माननीय उपायुक्त महोदय सिरमौर लिखत बाह्य से निवेदन करती है कि उक्त भूमि को विकसित करने बारे (राजस्व विभाग की NOC उपरान्त) आदेश जारी करने की कृपा करें।



मुख्य कार्यवाही असल की है

*[Signature]*  
पंचायत सचिव  
गा० पं० सतौन  
विकास खंड तिलोरधार (हि० प्र०)

## ANNEXURE R-9/13

क्रमांक:-30म0अ0(ना0)-कफोटा/परा0डी0क/आपदा/2022 - 07  
कार्यालय उप मण्डलाधिकारी (ना0), कफोटा, जिला सिरमौर, (हि0प्र0)  
दिनांक, कफोटा, 02 जनवरी, 2023

20+200  
CH-19+4503  
Satam School

कार्यालय आदेश

चूकि, उपायुक्त महोदय जिला सिरमौर स्थित नाहन में कार्यालय पत्र क्रमांक नं० 2491 दिनांक 23-12-2022 के संदर्भ में भूमि खसरा नम्बर 293 तादादी 17-14 बीघा स्थित मौजा सतौन, तहसील कमरऊ, जिला सिरमौर को पार्क/पार्किंग हेतु विकसीत करने हेतु अधोहस्ताक्षरी को अधिकृत किया गया है।

चूकि, प्रस्तावित भूमि को विकसीत करने हेतु मौका की रिपोर्ट अनुशंसा सहित तहसील कार्यालय कमरऊ के कार्यालय पत्र क्रमांक तह0कमरऊ/कफ0का0/डी-07/2022-1532 के अन्तर्गत पहले ही प्राप्त हो चुकी है तथा प्रस्तावित भूमि पर किसी भी प्रकार के इमारती एवं फलदार पेड़ मौजूद नहीं है। इसके अतिरिक्त ग्राम पंचायत सतौन द्वारा भी प्रस्ताव संख्या 08/2022 के अन्तर्गत प्रस्तावित भूमि को विकसीत करने हेतु अपनी सहमति प्रकट की है।

अतः उपायुक्त महोदय, जिला सिरमौर स्थित नाहन द्वारा जारी निर्देशों की अनुपालना एवं क्षेत्रीय कर्मचारीयों द्वारा प्रस्तुत मौका की वस्तुस्थिति एवं अनुशंसा रिपोर्ट को मध्यनजर मौजा सतौन, तहसील कमरऊ के खाता खतौनी नम्बर 331 मिन /438 मिन खसरा नम्बर 293, रकबा तादादी 17-14 बीघा (गे0मु0बुर्द) सरकार हिमाचल प्रदेश कब्जा राजस्व विभाग को पार्क / पार्किंग हेतु विकसीत करने हेतु पर सहर्ष अनुमति प्रदान करता हूँ।

संतुष्ट (उपरोक्त)

उप-मण्डलाधिकारी (ना0) प्र.

कफोटा, जिला सिरमौर, (हि0प्र0)

जनवरी, 2023

कफोटा,

दिनांक,

पृष्ठांकन क्रमांक:- यद्योपरि,

प्रतिलिपि:-

1. उपायुक्त महोदय, जिला सिरमौर स्थित नाहन को उनके उपरोक्त वर्णित पत्र की अनुपालना में सूचनार्थ प्रेषित है।
2. मण्डलीय वन अधिकारी, रेणुकाजी, जिला सिरमौर, हिमाचल प्रदेश को बराय सूचनार्थ प्रेषित है।
3. तहसीलदार कमरऊ, जिला सिरमौर को बराय सूचनार्थ एवं आगामी आवश्यक कार्यावाही हेतु प्रेषित है।
4. पटवारी हल्का सतौन को प्रेषित निर्देश दिये जाते हैं कि वह अपनी देखरेख में उक्त कार्य को प्रायोजन करवाना सुनिश्चित करें।
5. प्रधान ग्राम पंचायत सतौन को नकल प्रस्ताव क्रमांक 08/2022 के संदर्भ में सूचनार्थ प्रेषित है।
6. परियोजना प्रबन्धक ABCI Infrastructure Pvt. Ltd. Package 1 पावटा साहिब को प्रेषित कर निर्देश दिये जाते हैं कि आप प्रस्तावित भूमि में सुव्यवस्थित तरिके से योजना तैयार कर सभी सुरक्षा उपाय को मध्यनजर उक्त भूमि को विकसीत करें।

उप-मण्डलाधिकारी (ना0) प्र.

कफोटा, जिला सिरमौर, (हि0प्र0)



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office, Plot No. 1,2&3, HIMUDA Colony, Shubhkhera, Paonta Sahib  
Distt. Sirmaur, H.P. [pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com)



No. HPSPCB/RO(Pt)/M/s ABCI Infrastructure Pvt. Ltd./2023- 3438-40 Dated: 14.03.2024

To

M/s ABCI Infrastructure Pvt. Ltd.  
Near Dental College, Kunja Matraliyon,  
Tehsil Paonta Sahib, Distt. Sirmaur HP.

**Subject:** Show Cause Notice under Water (Prevention and Control of Pollution Act) 1974,  
Air (Prevention and Control of Pollution) Act, 1981.

This is in reference to Joint Inspection of NH-707 stretch carried out by the Joint Committee constituted by Hon'ble NGT in O.A. no. 127 of 2024 on 12.03.2024.

Whereas, following observations have been made during the inspection of the stretch awarded to your unit:

1. No retaining wall structures of adequate size has been provided to prevent flow of muck dumping at dumping site near Kotri Kandon river. (Photograph 1)
2. An excavator machine was engaged near Tilgani khad in Poka village affecting the water quality downstream the excavation site. (Photograph 2)
3. Muck was dumped on private land at non-designated dumping site in village Poka and at designated dumping site beside NH-707 in Village Poka without providing proper retaining wall structures to check flow of muck into nearby nallah. (Photograph 3 & Photograph 4)
4. A site proposed for mining check post is filled with muck which may restrict the natural course of nearby nallah. (Photograph 5)
5. Designated dumping site at chain age 23+100, 23+600 near hewna temple kakwari khad and adjacent hewna temple kakwari khadd are not provided with sufficient concrete wall structures and display boards. (Photograph 6,7&8)

Whereas, above-mentioned facts violate the provisions of section 25 of Water (Prevention and Control of Pollution Act) 1974 and section 21 of Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence under the aforesaid acts.

However, before proceeding further, you are hereby directed through this letter to submit compliance of following directions:

- a. To stop any unauthorized/unscientific muck dumping and provide concrete walls/retaining structures.
- b. To submit action plan/corrective measures to prevent overflow of muck into nearby water bodies.
- c. To provide display board at all designated muck dumping sites.

You are directed to submit compliance report w.r.t. afore-mentioned points and show cause within 05 days failing which strict action beside imposing Environmental Compensation as per Hon'ble NGT orders in O.A. no. 593/2017 shall be taken as per relevant provisions of law.

**Treat It as Most Urgent**

Encl: As above

  
Regional Officer  
HPSPCB RO Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09 for information and further necessary action please.
2. The Deputy Commissioner Sirmaur-cum-Chairman District Committee constituted by Hon'ble NGT in O.A. no. 360 of 2018 for information and further necessary action, please.

  
Regional Officer  
HPSPCB RO Paonta Sahib



## ANNEXURE R-9/15

ABCi INFRASTRUCTURES PVT. LTD.

CIN : U45202WB1993PTC058047



As ISO : 9001 : 2015 Certified Company

PSH/ABCi/NH707/GL/2023-2024/1250

March 20, 2024

To,

The Regional Officer,  
H.P. State Pollution Control Board,  
Regional office, Plot No. 1,2 & 3,  
HIMUDA Colony, Shubhkhera,  
Paonta Sahib, Distt. Sirmaur,  
Himachal Pradesh

Sub: "Rehabilitation and Upgradation to 2-lane/2-lane with paved shoulders/4-lane configuration of Paonta Sahib-Hewna Section (Km. 0.000 to Km. 25.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC Mode" – Show cause notice under Water (Prevention and Control of Pollution) Act, 1981

Dear Sir,

In reference to your letter no. HPSPCB/RO(Pt)/ M/s ABCi Infrastructures Pvt. Ltd./2023- 3438-40 dated 14.03.2024 received on 15.03.2024, we are submitting herewith a compliance report w.r.t. observations made during the inspection of the stretch.

At the outset, it is most humbly submitted that there is no unauthorized/unscientific dumping. We have obtained permissions/consents from the respective landowners/department for disposal of the muck and provided the required retaining structures. Copies of such approvals are enclosed herewith for your ready reference Display boards are provided/is being provided at the designated dumping sites.

Nevertheless, apropos to the observations made by your good office, we have taken the necessary actions and a compliance report is enclosed herewith, we hope you will find the same in order.

Yours faithfully,  
For ABCi Infrastructures Pvt. Ltd.  
M/s ABCi Infrastructures Pvt. Ltd.  
NH-707, Paonta Sahib, H.P.

(Authorized Signatory)

Encl. Compliance report

Copy to :-

1. The Member Secretary, HPSPCB, Him Parivesh, Phase – III, New Shimla -09
2. The Project Director, MoRTH PIU, NH-707, Paonta Sahib.
3. The R.E, LN Malviya, NH-707, Paonta Sahib, Sirmour District, Himachal Pradesh.

Site Office.: Khasra No.: 282 &amp; 283, Village Kunja, Paonta Sahib, Distt. Sirmour (H.P.) 173025

E-mail : paontasahibabci@gmail.com, www.abciinfra.com

Registered Office : "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091

Tel.: 033 4004 4117/18, 4003 4736, Fax : 033 4004 4119, E-mail : kolkata@abciinfra.com, www.abciinfra.com

Compliance report

<b>Reference</b>	SI No. 1, Photograph No. 1
<b>Location</b>	Muck Dumping site at Poka road near GSSS Sataun
<b>Observation</b>	<i>No retaining wall structures of adequate size has been provided to prevent flow of muck dumping at dumping site near Kotri Kando river .</i>
<b>Compliance</b>	The dumping site near Kotri Kandon river located at Km. 20+200 (Saton Poka road) is being used for disposal of muck. The suitable protection works i.e. Gabion structure is provided to retain the filled material on the other side is provided. The remaining protection work is in progress to control the erosion. The photographs are furnished below for your ready reference.
	
	
<b>Reference</b>	SI No.2 , Photograph No. 2
<b>Location</b>	Muck Dumping site at Poka road near GSSS Sataun
<b>Observation</b>	<i>An excavator machine was engaged near Tigani khad in Poka village affecting the water quality downstream the excavation site.</i>

<b>Compliance</b>	The Dumping site located at Km. 20+200 near Saton Poka road has already been closed and no dumping is being done at this location. The excavator machine was necessitated for making foundation of retaining structures as the same was not manually possible and the machine was removed immediately thereafter.
<b>Reference</b>	Sl No. 3, Photograph No. 3 & 4
<b>Location</b>	Saton -Poka road
<b>Observation</b>	<i>Muck was dumped on private land at non-designated dumping site in village Poka road and the designated dumping site beside NH 707 in village Poka without providing proper retaining wall structure to cheek flow of muck into nearby nallah.</i>
<b>Compliance</b>	It is clarified that the dumping site located at Km. 20+200 Saton -Poka road is an approved dumping location by Saton village Panchyat and already approved by DC Nahan. Copies of the approvals are enclosed herewith for your ready reference. Necessary protection work including gabion structure is also provided to retain the filled material. The photograph is furnished below for your ready reference.
	 <p>Latitude: 30.557709  Longitude: 77.651153  Elevation: 577.0627 m  Accuracy: 3.0 m  Time: 12-03-2024 15:04  Note: ch 19.400 0/zone</p>
<b>Reference</b>	Sr No. 4, Photograph No. 5
<b>Location</b>	Chainage 22+450
<b>Observation</b>	<i>A site proposed for Mining check post is filled with muck which may restrict the natural course of nearby Nallah.</i>
<b>Compliance</b>	Please note that the mining department is developing this site for mining check post and this location is not a dumping zone.

	
<b>Reference</b>	Sr No. 5, Photograph No. 6,7 & 8
<b>Location</b>	Muck dumping site at chainage 23+100 , 23+ 600
<b>Observation</b>	<i>Designated dumping site at chainage 23+100, 23+600 near Hewna Temple Kakwari khad and adjacent Hewna temple khakhwar in khadd are not provided with sufficient concrete wall structure and display boards.</i>
<b>Compliance</b>	<ol style="list-style-type: none"> <li>1. 23+100 : The muck disposal at these locations is being done with the permission of the concerned department. Further, this muck disposal site has already been provided with benching on top, and a gabion wall at toe. The work for the jute erosion control blanket along with the plantation is in progress at this location</li> <li>2. 23+600 : This location is eroded during monsoon season. Therefore, to protect the valley side temple muck is dumped for the protection of the Hewan temple. We have developed the front yard of the temple and provided a toe wall. The remaining work is in progress like as display board and other works.</li> </ol>



	
	<b>Directions:</b>
a.	<b><i>To stop any unauthorized/unscientific muck dumping and provide concrete walls/retaining structures.</i></b>
<b>Compliance</b>	It is most humbly submitted that there is no unauthorized/unscientific dumping. We have obtained permissions/consents from the respective landowners/department for disposal of the muck and provided the required retaining structures. Copies of the approval are enclosed herewith for your ready reference.
b.	<b><i>To submit action plan/corrective measures to prevent overflow of much into nearby water bodies.</i></b>
<b>Compliance</b>	We have provided/providing slope protection measures including Coco Fibre/Jute erosion control blanket with shrubs/grass plantation, Shotcrete crib with vegetation and Chain Link Mesh.
c.	<b><i>To provide display board at all designated much dumping sites.</i></b>
<b>Compliance</b>	Display board are provided/is being provided at the designated dumping sites. Some photographs enclosed for ready reference.

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**Service of Reply on behalf of Respondent No. 9/ ABCI Infrastructure Pvt. Ltd. in  
OA No. 127 of 2024 titled as Naathu Ram vs. MoRTH**

1 message

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**Gautam Barnwal** <gautam.barnwal.adv@gmail.com>

24 May 2025 at 19:26

To: "rkhuranalegal@gmail.com" &lt;rkhuranalegal@gmail.com&gt;, "Inmalviya@lninfra.com" &lt;Inmalviya@lninfra.com&gt;, gigicgeorge.adv42@yahoo.in

Cc: Gaurav Khanna &lt;gaurav@gauravkhanna.in&gt;

Sir,

Please find attached the reply on behalf of Respondent No. 9/ ABCI Infrastructure Pvt. Ltd. in the subject case.  
Kindly acknowledge receipt of the same.



Reply to OA 127-2024 by ABCI.pdf

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Regards,

Gautam Barnwal

Advocate, Supreme Court of India.

Contact: +91 8969011590

Chambers of Shri Gaurav Khanna

AOR, Supreme Court of India.

Office address: A-1/246, LGF, Safdarjung Enclave, New Delhi- 110029

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